

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI**

Original Application No. 791/2024

Ajit Pal Singh

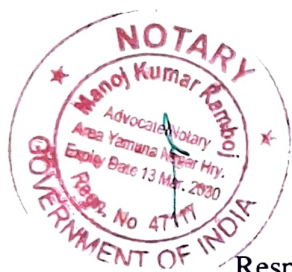
Applicant

Versus

Union of India & Ors.

Respondent(s)

**Compliance report by way of affidavit
of Miss Preeti, Deputy Commissioner,
District Yamunanagar in compliance
of the Order dated 15.04.2026 passed
by this Hon'ble Tribunal.**



Respectfully Showeth,

I, the above-named deponent, do hereby solemnly affirm and declare as under:-

1. That as per the official record, the District Survey Report for District Yamunanagar was prepared as per the mandate of the notification dated 15.01.2016 issued by MoEF & CC, GOI. The District Survey Report for District Yamunanagar was prepared and finalised in the year 2018 which was uploaded on official website on 24.05.2018 and was valid till 23.05.2023.
2. That in consonance with the mandate of the aforesaid notification, the District Environment Impact Assessment Authority had initiated the work of updation of the District Survey Report in the year 2023 itself and had prepared the Draft District Survey Report for the period 2023-2028. The draft was uploaded on the official website of the District in October-November, 2023 and objections were received from the general public. Thereafter, the objections were taken into consideration and the same were assessed, discussed and finalized in the 315th meeting dated 17.02.2026 of DEIAA, Yamunanagar. Subsequently, after following the due procedure, the final District Survey Report for District Yamunanagar for the period 2023-2028 was prepared and uploaded on official website on 02.04.2026 after seeking final approval from State Environment Impact Assessment

Authority, Haryana on 19.03.2026. In this regard, a copy of the final District Survey Report is attached herewith as **Annexure R-7/1**.

3. That perusal of the District Survey Report shall reveal that same was prepared in consonance with the notifications issued by MOEF & CC, GOI as well as the directions issued by this Hon'ble Tribunal from time to time. Furthermore, the geological reserves mentioned in the report are duly supported by Replenishment Study Report for the mineral bearing areas in the District Yamunanagar.
4. That it shall be imperative to state that as Enforcement and Monitoring Guidelines for Sand Mining, 2020 provides the mode and manner in which the project proponent is required to carry out the annual replenishment study for the mining lease area. For the purpose of ready reference, Paragraph No. 5.1 is reproduced herein below:



5.1 Generic Structure of Replenishment Study

Initially, replenishment study requires four surveys. The first survey needs to be carried out in the month of April for recording the level of mining lease before the monsoon. The second survey is at the time of closing of mines for monsoon season. This survey will provide the quantity of the material excavated before the offset of monsoon. The third survey needs to be carried out after the monsoon to know the quantum of material deposited/replenished in the mining lease. The fourth survey at the end of March to know the quantity of material excavated during the financial year. For the subsequent years, there will be a requirement of only three surveys. The results of year-wise surveys help the state government to establish the replenishment rate of the river. Based on the replenishment rate future auction may be planned.

5. That it shall be imperative to state that as per the aforesaid guidelines issued by MOEF & CC, GOI, every project proponent is required to carry out the annual replenishment study of the allotted mining area. In order to comply with the directions issued by this Hon'ble Tribunal, information was sought from the Mines & Geology Department regarding the annual replenishment study reports submitted by the project proponent for the last four years. As per the information received from the Mines & Geology Department, the project proponent i.e. M/s PS Buildtech has submitted the replenishment study report, duly approved by the Department, for the years 2022,2023,2024, 2025 and replenishment Report for 2026 is pending since post monsoon data can only be taken after the monsoon period i.e. After 15 September 2026. In this regard, a copy of the replenishment study reports submitted by the project proponent are attached herewith as **Annexure R-7/2**. The details of the material

Replenished as per the report submitted by PP is given in the table below:

S.no.	Year	Replenished Material Tons
1	2022	36,17,816.685
2	2023	45,28,043.857
3	2024	57,41,697.52584
4	2025	54,82,258
5	2026	Post monsoon Data to taken

Further details replenishment over all the sites in Yamunanagar as per the study conducted by the Mines & Geology Department as part of the District Survey Report is given below:



Sr. No.	Name of Mining Block	Area (in acres/Ha)	Average Deposit as per Replenishment Study (in m)	Volume available as per Replenishment Study for year 2025 (in Tons)
1.	Bailgarh North Block (BGS)	64.91/25.96	3.01	15,75,846
2.	Bailgarh South Block (BGS)	62.88/25.44	3.003	15,28,049
3.	Bhamouli	22.22/8.99	3.05	5,48,242
4.	Bhita (BGS)	4.00/1.62	3.00	97,200
5.	Birtapu (BGS)	14.45 ha	3.06	7,95,906
6.	Chabutron (BGS)	43.90/17.76	2.99	10,62,291
7.	Dayalgarh (BGS)	1.45/0.58	2.99	34,684
8.	Dhanaura (BGS)	18.18	3.00	10,90,800
9.	Gadawali (BGS)	53.15/21.50	3.00	12,90,000
10.	Gorabani (BGS)	28.08/11.36	3.003	6,81,600.00
11.	Gumthala North Block (Sand)	323.58/130.94	2.94	69,29,344.8
12.	Gumthala South Block (Sand)	49.67	3.10	27,71,586
13.	Jairampur Jagir (BGS)	33.58	3.00	20,14,800
14.	Jathlana Block (Sand)	101.27 ha	3.01	54,82,258
15.	Kanalsi (BGS)	44.14 ha	3.00	26,48,340
16.	Lapra (Sand)	34.28	3.04	18,75,801
17.	Mandoli Ghaggar East Block (BGS)	20.18 Ha	3.07	12,40,930
18.	Mandoli Ghaggar West Block (BGS)	25.56 Ha	3.013	15,40,241
19.	Mt. Kharhera	67.79 Ha	3.019	36,83,797
20.	Mujafat	44.46/17.99	3.00	10,79,400
21.	Nagla Rangaran	89.48	3.00	48,31,920
22.	Nagli	77.25	2.94	40,88,070
23.	Nagli 32	17.54/7.09	3.01	4,26,818
24.	Pirhipur	16.10/6.51	2.95	3,84,090

25.	Pobari	159.10/64.39	3.002	36,95,522
26.	Rajpur	7.50/3.03	3.01	1,82,406
27.	Rampur	22.50/9.10	3.02	5,49,640
28.	Rampur Gaiinda	27.74/11.22	3.00	6,73,200
29.	Ranipur	31.76/12.85	3.00	7,71,000
30.	Ranjitpur	28.13/11.38	3.00	6,82,600
31.	Rukali	10.97/4.43	3.003	2,66,065.8
32.	Shergarh	19.12/7.73	3.00	4,63,800
33.	Sunder Bhadarpur	9.33/3.77	3.01	2,26,954
34.	Swabari	4.11/1.66	2.98	98,934
35.	Tajewala	79.07/32.00	3.01	19,28,024
Total Estimated Reserve in the District				5,72,40,160

6. That the present affidavit is confined only to the requirements set forth in the Order dated 15.04.2026 issued by this Hon'ble Tribunal. In case any further directions issued in this regard, the same shall be duly complied with in letter and spirit.

Place: Yamunanagar

(Deputy Commissioner, Yamunanagar)

Date:.....

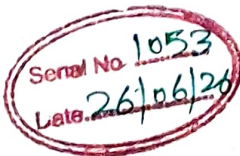
VERIFICATION:-

Verified that the content of Para no. 1 to 6 of the affidavit are correct and true to my knowledge and belief which based on official record. No part of it is false and nothing material has been concealed therein.

Place: Yamunanagar

(Deputy Commissioner, Yamunanagar)

Date:.....



ATTESTED:
Mangaj Kumar Ramboj
Advocate & Notary
Dist. Courts Jagadhri (VNR)
26/06/26